

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS**

**RAJYA SABHA  
UNSTARRED QUESTION NO. 1445  
ANSWERED ON MONDAY, THE 11<sup>th</sup> MARCH, 2013**

**EXPENDITURE ON SOCIAL WELFARE BY CORPORATES**

**QUESTION**

1445. PROF. SAIF-UD-DIN SOZ:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether Government is aware that the corporate sector has a responsibility to promote social welfare;
- (b) whether promotion of healthcare and spreading and improving quality of education in the country is also its responsibility; and
- (c) if the answer to parts (a) and (b) above is in the affirmative, the details of the contribution of top 20 business houses of India?

**ANSWER**

THE MINISTER OF STATE  
(INDEPENDENT CHARGE)  
IN THE MINISTRY OF CORPORATE AFFAIRS

(SHRI SACHIN PILOT)

(a) to (c):- At present there is no legal requirement for companies to undertake activities in pursuance of their corporate social responsibility (CSR). However, the Companies Bill, 2012, passed by the Lok Sabha, casts a responsibility on certain classes of companies to formulate a policy on CSR and to spend two percent of their average net profit of the last three years on such activities. At present no data of such expenditure voluntarily undertaken by the companies is maintained. The National Foundation of Corporate Governance has, however, undertaken a study to assess CSR activities undertaken by ten companies selected from different regions and sector.

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